

Central Administrative Tribunal
Principal Bench, New Delhi.

(A8)

CP 241/2005 in OA 2381/1997

Hon'ble Mr. Justice M.A. Khan, Vice Chairman (J)
Hon'ble Mr. M.K. Misra, Member (A)

New Delhi this the 14th day of September, 2005.

Shri Lakshmi Chand,
S/o Sh. Harswaroop Singh,
Ex. M.B.C., Northern Railway,
Mazampur Narain,
UP.

.... Petitioner

(Present : None)

Versus

1. Sh. V.N. Mathur,
Secretary,
Ministry of Railways,
Rail Bhawan,
New Delhi.

2. Sh. R.R. Jaruhar,
General Manager,
Northern Railway,
Baroda House,
New Delhi.

3. Sh. Om Prakash,
Divl. Railway Manager,
Northern Railway,
Moradabad.

.... Respondents

(through Sh. R.L. Dhawan, Advocate)

Order (Oral)

Justice M.A. Khan, Vice-Chairman(J)

The present Contempt Petition has been filed complaining that the respondents have not complied with the directions of the Tribunal given in its order dated 19.7.2004 in OA-19.7.2004.

2. In response to the notice, the respondents have filed a copy of the order dated 22.7.2005 (Annexure R-I) whereby applicant has been reinstated as Mobile Booking Clerk on the same terms and conditions as have been given in

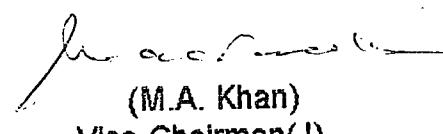
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the letter dated 14.1.1997. Only direction of the Tribunal in the order dated 19.7.2004 was to reinstate the applicant as Mobile Booking Clerk. Since the order has been complied with, it seems that the petitioner is no more interested in pursuing these proceedings. Even otherwise, we do not deem it appropriate now to proceed further with this matter. Accordingly, the Contempt Petition is dismissed. Notices issued to the respondents are discharged.


(M.K. Misra)

Member(A)


(M.A. Khan)

Vice-Chairman(J)

/vv/